ITEM NO.9 COURT NO.4 SECTION XIV-A

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

<u>MISCELLANEOUS APPLICATIONDiary No(s).13992/2023 In C.A.No.3401/2023</u>

SUPREME COURT BAR ASSOCIATION .

Petitioner(s)

VERSUS

B.D. KAUSHIK Respondent(s)

IA No.82106/2023 - APPLICATION FOR PERMISSION

IA No.69113/2023 - CLARIFICATION/DIRECTION
IA No.69115/2023 - EXEMPTION FROM FILING PAPER BOOKS

Date: 04-03-2024 This matter was called on for hearing today.

CORAM:

HON'BLE MR. JUSTICE SURYA KANT

HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Appearing Dr. Adish C.Aggarwala, Sr.Adv.

Mr. Sukumar Pattajoshi, Sr.Adv.

Mr. Dinesh Kumar Goswami, Sr.Adv.

Mr. Narendra Hooda, Sr.Adv.

Mr. Jayant Bhushan, Sr.Adv.

Mr. P.H. Parekh, Sr.Adv.

Ms. Kumud Lata Das, AOR

Ms. Anita Pandey, Adv.

Ms. Pooja Rathore, Adv.

Ms. Usman Siddiqui, Adv.

Mr. Aman Anand, Adv.

Ms. Aisha Siddiqui, Adv.

Ms. Sakeena Kidwai, Adv.

Ms. Priya Hingorani, Adv.

Mr. Pravir Choudhary, AOR

Mr. Prince Arora, Adv.

Mrs. Anweshak Deb, Adv.

Mrs. Sneha Rani, Adv.

Mr. Venketa Balaji Kodavali, Adv.

Mr. Rahul Kumar, Adv.

Mrs. Yugandhara Pawar Jha, AOR

Mr. Parmanand Pandey, AOR

Mr. Birendra Kumar Choudhary, Adv.

- Mr. Arun Kumar, Adv.
- Mr. Utkarsh Pandey, Adv.
- Mr. Rahul Rathee, Adv.
- Mr. Milind Kumar, AOR
- Mr. Shivaji M. Jadhav, AOR
- Mr. Dinesh Kumar Garg, AOR
- Ms. Deepeika Kalia, Adv.
- Mr. Keshav Khandelwal, Adv.
- Ms. Vasudha Singh, Adv.
- Mr. Shravan Kumar Sharma, Adv.
- Mr. R.S. Siddiqui, Adv.
- Mr. Tarun Kant Samantray, Adv.
- Mr. Chandra Sekhar Panda, Adv.

UPON hearing the counsel the Court made the following O R D E R

- 1. We have heard the office bearers of the Supreme Court Bar Association as well as learned Senior Counsel/learned counsel representing the various applicants.
- 2. We are *prima facie* satisfied that all those members who are eligible to contest and vote in the elections in terms of Rule 18 of the SCBA Rules, shall be eligible to be invited and participate in the Special General Meeting to be convened under Rule 22 of these Rules. All the representations/requisitions shall be scrutinised for their validity by a committee of three Senior Advocates comprising S/Shri Shekhar Naphade, V.Giri and S.B. Upadhyay.
- 3. Let all the valid representations/requisitions received by the Executive Committee of the Supreme Court Bar Association be placed in the said Special General Meeting.
- 4. The above-mentioned Special General Meeting shall be convened on or before 16.04.2024 at Supreme Court Bar Library No.1.
- 5. The Observers are requested to submit their report before the next date of hearing.
- 6. The Committee so constituted shall be at liberty to take assistance of such members of the Supreme Court Bar Association as they deem appropriate.

- 7. All the appearing parties have consented to the recourse, directed above.
- 8. List on 19.04.2024.

(SATISH KUMAR YADAV)
Deputy REGISTRAR

(PREETHI T.C.)
COURT MASTER (NSH)